

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(CAA)-09(PB)/2019

IN THE MATTER OF:

Shree Krishna Finbiz Pvt. Ltd. With Gupta Jewells Pvt. Ltd.

..... Petitioners/Applicant

Under Section 230-232

Order delivered on 23.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Mukesh Sukhija & Mr. Naresh Kumar, Advs.
Mr. Anil Kr. Nandwani, Adv.

For the R.D.

Mr. C. Balooni, CP

For the ITD

Mr. Deepak Anand, Adv. with Mr. Aayushmaan V. Adv.

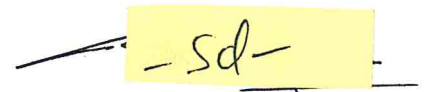
ORDER

RD and OL have filed their status reports however the Income Tax Department has filed status report in respect of transferee company alone. Ld. Counsel for the Income Tax Department states that the needful shall be done within two weeks with a copy in advance to the counsel opposite. In the mean while the petitioner shall comply with the requirement of detail directions passed in the second motion admission order.

List on 22.05.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)